

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51568 of 2018

(Arising out of Order-in-Appeal No. 127(SM)ST/JPR/2018 dated 22.02.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jaipur)

M/s Ashiana Maintenance Services LLPAppellant
3rd Floor, Apex Mall, Lalkothi, Tonk Road,
Jaipur-302015, Rajasthan

VERSUS

**Principal Commissioner, Central Goods
& Service Tax, Jaipur,**Respondent
NCRB, Statue Circle, Jaipur-302005,

APPEARANCE:

Mr. Shubham Jaiswal and Ms. Kruti Prashar, Advocates for the Appellant
Mr. Rajeev Kapoor, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 30.06.2023

FINAL ORDER NO. 50832/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**